

(c) to (f). Guidelines to public sector banks are issued by the Reserve Bank of India as also the Government of India, from time to time, with regard to different aspects of the lending operations of the banks having a bearing on flow of credit to priority sectors, weaker sections, rural areas etc. The latest guidelines given by the Reserve Bank of India to the commercial banks relate to the modalities of the implementation of the priority sector lending and the Twenty Point Economic Programme by banks. These have been issued only recently on October 29, 1980 and no revision thereof seems yet called for. A copy each of the two letters issued by the Reserve Bank of India on October 29, 1980 to the banks on the subject are given in the statement laid on the Table of the House. [Placed in Library. See No. LT-1861].

**Introduction of light and sound programme at Sabarmati Ashram**

800. SHRI AMARSINGH RATHAWA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) when the light and sound programme at Sabarmati Ashram was introduced;

(b) since when it has been suspended;

(c) what are the reasons for suspending the said programme;

(d) whether Government propose considering to resume it; and

(e) when it will be re-started?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) The Sound and Light show at Sabarmati Ashram was inaugurated on April 21, 1972.

(b) The show has remained temporarily suspended since 12th March, 1979.

(c) Opinion had been expressed in different quarters in regard to the poor quality of Gandhiji's imitated voice. Besides a number of other suggestions had also been received from members of the public and some close associates of Gandhiji for improving the quality of the production. It was, therefore, felt that the show should be suitably revised.

(d) Yes, Sir

(e) Non-availability of specified tapes required for mounting the show has resulted in delay in re-starting the show which was expected to be resumed in September 1980. However, every effort is being made to resume the show at an earlier date.

12 hrs.

**PAPERS LAID ON THE TABLE**

REVIEW AND ANNUAL REPORT OF KUDREMUKH IRON ORE CO., LTD., BANGALORE FOR 1979-80 AND OF HINDUSTAN ZINC LTD., UDAIPUR FOR 1979-80 AND NOTIFICATION UNDER NATIONAL COMPANY LTD., (ACQUISITION & TRANSFER OF UNDERTAKINGS) ACT.

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): I beg to lay on the Table:—

(1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review (Hindi and English versions) by the Government on the working of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1979-80.

(ii) Annual Report (Hindi and English versions) of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1979-80

along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1821/81].

(b) (i) Review (Hindi\* version) by the Government on the working of the Hindustan Zinc Limited, Udaipur, for the year 1979-80.

(ii) Annual Report (Hindi\* version) of the Hindustan Zinc Limited, Udaipur, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1822/81].

(2) A copy of the National Company Limited (Acquisition and Transfer of Undertakings) Rules, 1980 (Hindi and English versions) published in Notification No. S. O. 14(E) in Gazette of India dated the 8th January, 1981, under sub-section(3) of section 33 of the National Company Limited (Acquisition and Transfer of Undertakings) Act, 1980. [Placed in Library. See No. LT—1823/81.]

SHRI GEORGE FERNANDES: (Muzaffarpur): Mr. Speaker, Sir, I want you to hear me for a minute. It is not merely the Motion on Breach of Privilege which I have submitted. This matter involves..

MR. SPEAKER: I will look into it.

SHRI GEORGE FERNANDES: I am not raising the privilege question right away.

MR. SPEAKER: Let me see.

(Interruptions)\*\*

MR. SPEAKER: No, no. I will look into it.

(Interruptions)\*\*

MR. SPEAKER: It is not allowed. Not to go on record.

(Interruptions)\*\*

MR. SPEAKER: I will see.

(Interruptions)\*\*

MR. SPEAKER: Nothing is going on record.

SHRI GEORGE FERNANDES: It is unfair, Mr. Speaker, Sir. Please give me a hearing. You have said 'Nothing will go on record.'

MR. SPEAKER: No, please. I will not withdraw it. It is illogical.

SHRI GEORGE FERNANDES: What is not logical? Do you mean to say that I cannot bring it to the notice of the House?

MR. SPEAKER: You can, but with my permission.

SHRI GEORGE FERNANDES: I am seeking your permission. I am not raising the privilege motion at the moment.

MR. SPEAKER: No. Please see the Volume.

SHRI GEORGE FERNANDES: I have read both the volumes.

MR. SPEAKER: I have to go according to the rules.

(Interruptions)\*\*

MR. SPEAKER: It does not matter. Please sit down. Nothing is going on record.

(Interruptions)\*\*

MR. SPEAKER: Nothing is to be recorded.

(Interruptions)\*\*

MR. SPEAKER: Mr. Patnaik, there are certain rules. I cannot overrule them.

(Interruptions)\*\*

\*English version was laid on the Table on the 19th December, 1980.

\*\*Not recorded.